### WRITTEN ANSWERS TO QUES-TIONS

[English]

## One-Rank-One-Pay for Defence Personnel

- \*106 SHRI V S VIJAYA RAGHAVAN Will the Minister of DEFENCE be pleased to state.
- (a) whether the Government propose to introduce one-rank-one-pay for the defence personnel:

- (b) if so, when it is likely to be implemented;
- (c) whether there is any system for redressal of grievances for the rank and file of the Defence forces, and
  - (d) if so, the details thereof?

THE MINISTER OF DEFINCE (SHRI SHARAD PAWAR). (a) No. Sir.

- (b) Does not arise
- (c) and (d) A statement is laid on the table of the House.

#### STATEMENT

- 1. Under the provisions of the Army, Navy and Air Force Acts and the Defence Services Regulations, there is a system for redressal of grievances of the rank and file of the Defence Forces. The details of the system of granting redressal are contained in Sections 26 and 27 of Army Act, 1950, Section 23 of Navy Act, 1957 and Sections 26 and 27 of Air Force Act, 1950, respectively. Fxtracts of these Sections are given in Annexure I, II & III, respectively.
- 2. In accordance with the aforesaid provisions whenever any officer/personnel perceives that he has suffered any personal oppression, injustice, ill treatment etc., he can make a written complaint addressed to his immediate superior. The Regulations contain provisions for transmission of the said complaint to the Central Government and also for direct appeal by the complainant to the next superior authority if no final reply to his complaint is received by him within 6 months.

#### ANNEXURE I

EXTRACTS OF SECTIONS 26 AND 27 OF ARMY ACI-1950

## Remedy of aggrieved persons other than officers

- 26 (1) Any person subject to this Act other than an officer who deems himself wronged by any superior or other officer may, if not attached to a troop or company, complain to the officer under whose command or orders he is serving; and may, if attached to a troop or company, complain to the officer commanding the same
- (2) When the officer complained against is the officer to whom any complaint should, under sub-section (1), be preferred, the aggrieved person may complain to such officer's next superior officer.
- (3) Every officer receiving any such complaint shall make as complete an

investigation into it as may be possible for giving full redress to the complainant; or, when necessary, refer the complaint to superior authority.

- (4) Every such complaint shall be preferred in such manner as may from time to time be specified by the proper authority.
- (5) The Central Government may revise any decision by the Chief of the Army Staff under sub-section (2) but, subject thereto, the decision of the Chief of the Army Staff shall be final.

### Remedy of aggrieved officers

27. Any officer who deems himself wronged by his commanding officer or any superior officer who on due application made to his commanding officer does not receive the redress to which he considers himself entitled, may complain to the Central Government in such manner as may from time to time be specified by the proper authority.

#### ANNEXURE II

## EXTRACTS OF SECTION 23 OF NAVY ACT—1957

### Remedy of aggrieved persons

- 23. (1) If an officer or seaman thinks that he has suffered any personal oppression, injustice or other ill-treatment at the hands of any superior officer, he may make a complaint in accordance with the regulations made under this Act.
- (2) The regulations referred to in sub-section (1) shall provide for the complaint to be forwarded to the

Central Government for its consideration if the complainant is not satisfied with the decision on his complaint.

#### ANNEXURE III

## EXTRACTS OF SECTIONS 26 AND 27 OF AIR FORCE ACT—1950

#### Remedy of aggrieved airmen

- 26 (1) Any airman who deems himself wronged by any superior or other officer may, if not attached to a unit or detachment, complain to the officer under whose command or orders he is serving; and may, if attached to a unit or detachment, complain to the officer commanding the same.
- (2) When the officer complained against is the officer to whom any complaint should, under sub-section (1), be preferred, the aggrieved airman may complain to such officer's next superior officer, and if he thinks himself wronged by such superior officer, he may complain to the Chief of the Air Staff.
- (3) Every officer receiving any such complaint shall make as complete an investigation into it as may be possible for giving full redress to the complainant, or, when necessary, refer the complaint to superior authority.
- (4) Every such complaint shall be preferred in such manner as may from time to time be specified by the proper authority.
- (5) The Central Government may revise any decision by the Chief of the Air Staff under sub section (2), but subject thereto, the decision of

the Chief of the Air Staff shall be final.

#### Remedy of aggrieved officers

27. Any officer who deems himself wronged by his commanding officer or any superior officer and who on due application made to his commanding officer does not receive the redress to which he considers himself entitled, may complain to the Central Government in such manner as may from time to time be specified by the proper authority.

### Declaration of Main Central Road as National Highway in Kerala

\*108. SHRI RAMESH CHENNI-THALA: Will the Minister of SUR-FACE TRANSPORT be pleased to state:

- (a) whether there is any proposal to declare the Main Central Road from Angamalli to Trivandrum in Kerala as a National Highway; and
- (b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JACIDISH TYTLER): (a) No. Sir.

(b) Does not arise.

[Translation]

#### Aircraft Accidents in Indian Air Force

\*109. DR. LAXMINARAYAN PANDEYA: Will the Minister of DEFENCE be pleased to state:

(a) whether the rate of aircraft accidents in the Indian Air Force is the highest in the world;

- (b) if son the reasons therefor; and
- (c) the comparative figures of such accidents during the last two years?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (c): As information about the number of accidents and the accident rates in the Air Force's of various countries is not available, it is not possible to draw any comparison with the rate of accidents in the Indian Air Force. As such, there is no basis to conclude that the accident rate in the IAF is the highest in the world.

[English]

#### Restructuring Export Policy

\*110 SHRI M. V. CHANDRA-SHEKARA MURTHY:

# SHRI V. SREENIVASA PRASAD:

Will the Minister of COMMERCE be pleased to state:

- (a) whether the Government propose to restructure the export policy to provide a major thrust to exports:
- (b) if so, the steps proposed to be taken in this regard; and
- (c) to what extent the exports are expected to increase as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b) Yes, Sir, on the 4th July, 1991 the Government has brought about major structural changes in